#### PAPERS LAID ON THE TABLE

# THE TRIENNIAL REVIEW (1965-68) OF THE ACTIVITIES OF THE RAILWAYS RESEARCH, DESIGNS AND STANDARDS ORGANISATION

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI ROHANLAL CHATURVEDI): Six, I beg to lay on the Table a copy of the Triennial Review (from April, 1965 to March, 1968) of the activities of the Railways Research, Designs and Standards Organisation in respect of important railway problems connected with the track, rolling stock, signalling etc. [Placed in Library. See No. LT-1911-68].

THE REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY (AMENDMENT) RULES, 1968. THE MINISTER OF WORKS. HOUSING AND SUPPLY (SHRI JAGAN-NATH RAO): Sir, I beg to lay on the Table, under sub-seeuon (3) of section 22 of the Requisitioning and Acquisition Immovable Property Act, 1952, a copy of the Ministry of Works, Housing and Supply (Department of Works and Housing) Notification G.S.R. No. 758-(in English) dated the 15th April, 1968, publishing the Requisitioning and Acquisition of Immovable Property (Amendment) Rules, 1968. [Placed in Library. See No. LT-1973-68.]

## THE UTTAR PRADESH VYAPAR AJIVIKAAUR SEVAYOJAN KAR (AMENDMENT)NLYAMAVALI, 1968 AND RELATED PAPER

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA) : Sir, I beg to lay on the Table—

- (i) A copy of Notification No. AST-194/x-800(8)-66, dated the 22nd January, 1968 (in English and Hindi), publishing the Uttar Pradesh Vritti, Vyapar Ajivika Aur Sevayojan Kar (Amendment) Niyamavali, 1968, issued by the Government of Uttar Pradesh.
- (ii) A statement showing the reasons for delay in laying the above Notification on the Table of the House. [Placed in Library. See No. LT-1885-68 for (i) and (ii).]

#### NOTIFICATION UNDER THE CUSTOMS ACT, 1962.

SHRI JAGANNATH PAHADIA: Sir, I also beg to lay on the Table a copy of the Ministry of Finance (Department of Revenue and Insurance) Notification G.S.R. No. 1472, dated the 10th August, 1968 (in English), under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-1886-68.]

- I. ANNUAL REPORT AND ACCOUNTS (1967-68) OF THE MADRAS REFINERIES LTD. AND RELATED PAPERS.
  - II. ANNUAL REPORT AND ACCOUNTS (1966-67) OF THE LUBRIZOL INDIA, LTD., BOMBAY AND RELATED PAPERS.

### III. ANNUAL REPORT AND ACCOUNTS (1966-67) OF THE COCHIN REFINERIES LTD, AND RELATED PAPERS.

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF SOCIAL \v EL-FAIR (SHRI K. RAGHURAMAIAH): Sir, I beg to lay on the Table, under sub-section (1) of section 619-A of the Companies Act, 1956, a copy each of the following papers: —

- (a) (i) Annual Report and Accounts of the Madras Refin&iies Limited for the year 1967-68, toge ther with the Auditors' Report on the Accounts.
- (ii) Review by Government on the working of the Company.
- (b) (i) Annual Report and Ac counts of the Lubrizol India Limited, Bombay, for the year 1966-67, toge ther with the Auditors' Report on the Accounts.
- (ii) Review by Government on the working of the Company.
- (c) (i) Annual Report and Ac counts of the Cochin Refineries Limited for the year 1966-67, toge ther with the Auditors' Report on the Accounts.
- (ii) Review by Government on the working of the Company.

[Placed in Library. See No. LT-1887-68 for (a), (b) and (c)].